with a staten ent showing the reasons for the delay in laying it on the Table of the House

Pa₁ ers laid

[Placed in Library. See No. LT-1940/69 for (i) and (ii).]

(c) A copy of the Hindi Version of the Ministry of Health, Family Planning and Urba 1 Development (Department of Health and Urban Development) Notification G. S. R. No. 1533, dated the 8th July, 1968, under subsection (2) of section 23 of the Prevention of Food Adulteration Act, 1954, publishing the Prevention of Food Adulteration (7 mendment) Rules, 1968, incorporating herein the two corrigenda issued thereto under Government Notifications G S. R. No. 2163, dated the 2nd December, 1968 and G. S. R. No. 1764, dated the 18th July 1969. [Placed in Librury See No. LT-1940/69]

- 1. ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE MADRAS REFINERIES LTD. AND RELATED PAPERS
- 2. ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE ENGINEERS INDIA LTD., NEW DELHI AND RILATED PAPERS

THE MINIS ER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each of the following papers :--

(a) (i) Third Annual Report and Accounts of the Madras Refineries Limited for the year 1968-69, together with the Autitors' Report on the Accounts.

(ii) Review by Government on the working of the Company.

(b) (i) Fourth Annual Report and Accounts of the Engineers India Limited, New Delhi for the year 1968-69, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Company.

[Placed in Lil rary. See No. LT-2151/69 for (a) and (b)]

ANNUAL REPORT (1968-69) AND STATE-MENT OF ASSETS AND LIABILITIES OF THE DELHI FINAN MAL CORPORATION

NEW DELHI

SHRI P. C. SE'PHI : Sir, I beg to on the Table a copy of the Second Annual 7-50 R.S./69.

Report and statement of assets and liabilities of the Delhi Financial Corporation, New Delhi, as at the close of the financial year ending the 31st March, 1969, together with a profit and loss account and the auditors' report thereon, under subsection (3) of section 38 of the State Financial Corporations Act, 1951 (in English and Hindi). [Placed in Library. See No. LT-2155/69]

THE BIHAR CONTINGENCY FUND (AMEND-MENT) ACT, 1969

SHRI P. C. SETHI : Sir, I also beg to lay on the Table a copy of the Bihar Contingency Fund (Amendment) Act, 1969 (President's Act No. 9 of 1969), under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers), Act, 1969 (in English and Hindi). [Placed in Library. See No. LT-2175/69]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

SHRI P. C. SETHI : Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :--

(i) Notification G. S. R. No. 2087, dated the 30th August, 1969 (in Hindi), together with an Explanatory Memorandum thereon.

(ii) Notification G. S. R. No. 2219, dated the 13th September, 1969 (in Hindi), together with an Explanatory Memorandum thereon.

(iii) Notification G. S. R. No. 2658, dated the 22nd November, 1969 (both in English and Hindi).

[Placed in Library. See No. LT-2152/ 69 for (i) to (iii)]

NOTIFICATION UNDER THE CENTRAL Excises and Salt Act, 1944

SHRIP. C. SETHI: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Pevenue and Insurance) Notification G. St. No. 2635, dated the 6th September, 19... (in Hindi), under section 38 of the Coural Excises and Salt Act, 1944. [Placed in Library. See No. LT-2154/69]

THE CUSTOMS AND CENTRAL EXCISE DU-TIES EXPORT DRAWBACK (GENERAL) 40TH AMENDMENT RULES, 1969

SHRI P. C. SETHI : Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and